

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 205
(IB)-1248(PB)/2018

IN THE MATTER OF:

Shinoj Koshy	...	Applicant/Petitioner
Vs.		
M/s. Granite Gate Properties Pvt. Ltd.	...	Respondent.

Order under Section 7 of Insolvency & Bankruptcy Code CIRP

Order delivered on 28.08.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner:

For the Respondent: Mr. Prateek Gupta, Ms. Riya Arora, Advs for R-3 & Mr. Nakul Mohta, Adv for R-2

For the CA-1338/19: Mr. P. Nagesh, Mr. Rachit Mittal, Ms. Tanvi Aggarwal, Mr. Harshal Kumar, Advs.

For the AR: Ms. Manisha Chaudhary, Ms. Samridhi Gogia, Mr. Himanshi, Mr. Mansumyer Singh, Advs.

For the IRP: Mr. Manoj Garg, Ms. Kriti, Mr. Dhruv Parwal, Advs.

ORDER

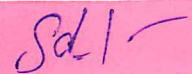
We have heard the arguments at considerable length however Mr. P. Nagesh learned counsel for the applicant while replying the argument of the non-applicant has pointed out that there are expert report available which would be relevant for deciding the issue raised in the present application. The aforesaid report be placed on record



by filing appropriate application with a copy in advance to the other side.

The needful be done within one week. The non-applicant respondent may file their response within one week thereafter.

List on 17.09.2019.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)